MR. DEPUTY-SPEAKER : Then, if the House is particularly interested in the private Members' business, we have to adjust. (*Interruption*). If you are ready to sit after 6 p.m....

SHRI SURENDRANATH DWIVEDY : Sir, you will be breaking a convention if on this matter you proceed to take votes, because, so far, we have established a convention which is followed rigorously always : so far as private Members' Bills and Resolutions are concerned, there should not be any disturbance in that time or any accommodation unless there is unanimity in the House. If you decide on voting, then you can decide by taking votes that the private Members' Bills and Resolutions may not be discussed at all ! That can also be decided by the majority !

SHRI PILOO MODY : It stands to reason that the brute majority cannot change procedures in this House. (*Interruption*)

MR. DEPUTY-SPEAKER : Mr Piloo Mody has vigorously advocated as most other Members have done—Shri Madhok also has said—that we will have to decide one way or the other. I do recognise—I have been a Member of this House for nearly 11 years now—the importance of private Members' Bills and Resolutions, but whenever occasions rose for changing the time for private Members' business, occasionally some accommodation was made, but it appears that the House is not in favour of postponing non-official business. (*Interruption*) So, may I suggest to Government that we continue this debate on Monday which means that the House will now take up private Members' business.

15·15 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

FIFTEENTH REPORT

श्री हरदयाल देवगुण (पूर्व दिल्ली) : मैं प्रस्ताव करता हूं :

"कि यह सभा गैर सरकारी सदस्यों के विधेयकों तथा संकल्पों सम्बन्धी समिति के 15वें प्रतिवेदन से, जो 29 नवम्बर, 1967 को सभा में पेश किया गया था, सहमत है।"

SHRI P. K. DEO (Kalahandi) : Sir, I would like to point out that we are creating a very bad precedent for the future so far as private members' Bills are concerned. If you go through the list of private members' business, after Mr. Madhu Limaye's Bill, my Bill is supposed to come up for consideration and passing. But as some financial commitments are necessary, it is necessary to get the recommendation of the President for consideration of this Bill. I am sorry to state that a very unusual treatment has been meted out to me because the President's recommendation, which is a very usual thing and which is invariably given in all cases, has not been received till now for the consideration of my Bill. I think the intention of the Government is mala fide and they want to scotch it from the very beginning. This matter has been hanging fire for a long time. The Administrative Reforms Commission made a recommendation that the earliest opportunity should be given for the passing of this Bill. My Bill is nothing but a carbon copy of the Bill as recommended by the Administrative Reforms Commission. I think it is the intention of the Government to give shelter to corrupt men. That is the only motive behind not recommending my Bill for the President's recommendation. Otherwise, what other reason can be there ? I seek your protection in this regard. In future wherever financial implications are there, the President's recommendation should be invariably forthcoming.

MR. DEPUTY-SPEAKER : What is now before the House is the Report of the Committee. It has nothing to do with getting the recommendation of the President. That is why we have shown you the way out, namely, to make a circulation motion. It may take some time because so many financial implications may have to be studied.

श्री प्रकाशवीर शास्त्री (हापुड़) : उपाध्यक्ष जी, आपने उस दिन जब गैर सरकारी सदस्यों के विधेयकों के सम्बन्ध में यहां रिपोर्ट प्रस्तुत की थी तो मैंने एक प्रश्न उठाया था जिस पर आपने व्यवस्था दी थी कि जब यह रिपोर्ट स्वीकृति के लिए इस सदन में आए उस समय इस प्रश्न को उठाया जाए।

[श्री प्रकाशवीर शास्त्री]

बात यह है कि मेरा एक विधेयक है जिसमें मैंने मांग की है कि संसद का एक अधिवेशन बंगलौर या हैदराबाद में होना चाहिये । इसके बारे में आपको स्मरण होगा कि कांग्रेस पार्टी के भी लगभग साठ से अधिक सदस्यों ने मिल कर इस मांग का समर्थन किया है और विरोध पक्ष के भी अधिकांश सदस्य इस मांग का समर्थन कर रहे हैं । अभी कुछ दिन पहले डा० राम सुभग सिंह जी ने एक प्रश्न के उत्तर में यह बताया भी था कि संसद का एक अधिवेशन दक्षिण भारत में करने में कितना व्यय होगा, सरकार इस प्रश्न को देख रही है । क्योंकि संसद के दोनों पक्षों के सदस्य इस विषय में दिलचस्पी ले रहे हैं और मेरा यह जो विधेयक है यह जब तक विचारार्थ आएगा तब तक सरकार भी यह देख लेगी कि कितना उस पर व्यय होगा, इसलिए मेरा आप से अनुरोध है कि इस विधेयक को बी कैटेगरी के बजाय ए कैटेगरी दे दी जाए ताकि जल्दी इस पर चर्चा हो सके ।

आपके द्वारा मैं सदन से यह अनुरोध करता हूं कि माननीय सदस्य इस विषय में ए कैटेगरी दिलाने की मेरी इस मांग का समर्थन करें ।

श्री नाथ पाई (राजापुर) : उपाध्यक्ष महोदय, अगर आप इसको मान रहे हैं तब मुझे कुछ नहीं कहना है और अगर आप नहीं मान रहे हैं तो मैं कुछ कहना चाहूंगा ।

MR. DEPUTY-SPEAKER : What is before the House is a report of the Committee. His plea is that a certain Bill permission to move which has been given needs to be put in category A. There is a method for it. If some hon. Members of the House write to the Committee, as the hon. Member Shri Nath Pai is going to suggest,—he did it in his own case if I remember correctly and he could have pointed it out to his colleague—then the Committee will reconsider it. But his Bill is not included in this report. He is trying to point out the urgency about a certain matter. It may not come up because it is now in B category.

श्री मधु लिमये (मुंगेर): संशोधन भी दे सकते हैं ।

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Is his Bill not included in this report ?

MR. DEPUTY-SPEAKER : No.

श्री नाथ पाई : सवाल यह है कि जो रिपोर्ट हमारे सामने रखी गई है, उसमें यह है या नहीं; अगर है, तो हम उसमें जरूर संशोधन कर सकते हैं और अगर नहीं है, तो वह अलग बात है ।

MR. DEPUTY-SPEAKER : It is not here.

श्री मधु लिमये : क्या मैं रपट के बारे में एक संशोधन दे सकता हूं ? कोरम के बारे में मेरा एक विधेयक है । उसको आपने बी कैटेगरी और एक घंटा समय दिया है । अगर आप उसके लिए आध घंटा भी दें, तो मुझे आपत्ति नहीं है, लेकिन उसको ए कैटेगरी देने से वह जल्दी पास हो जायेगा । कई दफ़ा नियम 193 और आध घंटे की बहसों को कोरम का सवाल उठा कर खत्म कर दिया जाता है । एक अरसे से इस बारे में बहस चलती रही है और फिर यह तय हुआ कि मैं एक बिल लाऊं । संसद्-कार्य मंत्री से इस बारे में बात हुई है । आप इसको ए कैटेगरी दे दीजिए । मुझे समय से कोई झगड़ा नहीं है । पंद्रह मिनट से भी काम चल सकता है ।

MR. DEPUTY-SPEAKER : When we meet in a Committee we take a decision.

श्री मधु लिमये : अच्छा, कमेटी में रखूंगा ।

MR. DEPUTY-SPEAKER : The question is :

"That this House agrees with the Fifteenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 29th November, 1967."

The motion was adopted.